
(2020) 10 SEBI CK 0083

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.8, 9, 10, 11 Of 2018, 250, 261, 262, 263 Of 2020

Navin Tayal & Anr

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 14-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0083

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Aditya Bhansali, Rakshita Poddar, Nirali Mehta, Mustafa Doctor, Abhiraj Arora, Priyanshu Mishra, Sukrut Mhatre

Judgement

1. We have heard the matters through video conference. A request was made by the learned counsel for SEBI that the affidavits have not been filed

in some of the appeals. In view of the aforesaid, let the replies be filed, if any, in all the appeals within four weeks from today. Rejoinder may be filed

within two weeks thereafter. The matters would be listed on December 7, 2020.

2. Parties will seek instructions from the Registrar 48 hrs. before the date fixed on the issue whether the parties will be heard by the physical hearing

or by video conference depending upon the prevailing situation on that time.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.